

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9702/2019

(Arising out of impugned final judgment and order dated 15-03-2019 in STTR No. 222/2018 passed by the High Court of Judicature at Allahabad)

M/S HINDUSTAN COCA COLA BEVERAGES PVT. LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF COMMERCIAL TAXES & ANR.

Respondent(s)

(IA No. 62227/2019 - EXEMPTION FROM FILING O.T.
IA No. 63465/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 04-09-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Rahul Kumar, Adv.
Mr. Abhishek Anand, Adv.
Mr. M. P. Devanath, AOR

For Respondent(s) Mr. Bhakti Vardhan Singh, AOR
Mr. Ankit Khatri, Adv.
Mr. Purnendu Bajpai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by learned counsel for the petitioner seeking adjournment, adjourned for six weeks.

(RADHA SHARMA)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
COURT MASTER (NSH)